

THE SECOND SCHEDULE

(See section 476)

FORM No. 7

ORDER OF ATTACHMENT TO COMPEL THE APPEARANCE OF A PERSON ACCUSED

(See section 83)

To

(*name and designation of the person or persons who is or are to execute the warrant*).

WHEREAS complaint has been made before me that (*name, description and address*) has committed (*or is suspected to have committed*) the offence of (*name, description*) punishable under section (*number*) of the Indian Penal Code, and it has been returned to a warrant of arrest thereupon issued that the said (*name*) cannot be found; and whereas it has been shown to my satisfaction that the said (*name*) has absconded (*or is concealing himself*) to avoid the service of the said warrant) and thereupon a Proclamation has been or is being duly issued and published requiring the said (*name*) to appear to answer the said charge within (*number*) days; and whereas the said (*name*) is possessed of the following property, other than land paying revenue to Government, in the village (*or town*), of (*name*), in the District of (*name*), viz., (*description of property*), and an order has been made for the attachment thereof;

You are hereby required to attach the said property in the manner specified in clause (*a*), or clause (*c*), or both*, of sub-section (2) of section 83, and to hold the same under attachment pending further order of this Court, and to return this warrant with an endorsement certifying the manner of its execution.

Dated, this (*number*) day of (*month*), 19 (*year*).

(*Seal of the Court*)

(*Signature*)

* Strike out the one which is not applicable, depending on the nature of the property to be attached.